

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEWDELHI.

CP-29/2003 in  
MA-150/2004  
OA-2813/2001

New Delhi this the 5th day of May, 2004. (5)

Sh. Ram Pal  
in Sushil Kumar & Anr.  
Valveman under  
Sr. Section Engineer(W),  
Northern Railway,  
New Delhi. .... Petitioner

(through Sh. G.D. Bhandari, Advocate)

Versus

1. Sh. R.R. Jaruhar,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Sh. V.K. Aggarwal,  
Divl. Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. Sh. A.K. Singh,  
Divl. Supdtg. Engineer-III,  
Northern Railway,  
DRM's Office,  
State Entry Road,  
New Delhi.
4. Shri  
Asstt. Divl. Engineer,  
Northern Railway,  
Delhi Division,  
New Delhi.
5. Sh. S.K. Trehan,  
Sr. Section Engineer(Works),  
Northern Railway,  
Delhi Division,  
New Delhi. .... Respondents

(through Sh. H.K. Gangwani & Sh. R.L. Dhawan, Advocate)

ORDER (ORAL)  
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel for the respondents has filed  
a copy of the letter of the Government Counsel in the  
Hon'ble Supreme Court in SLP No. 2260-62/2004 wherein

b

(b)

the Hon'ble Supreme Court on 26.03.2004 have stayed the contempt proceedings before this Tribunal. In this view of the matter, this C.P. is dropped with liberty to the petitioners to revive it if considered appropriate after the disposal of the SLP. Learned counsel of the petitioners has stated that this case may not relate to the present matter. The petitioners shall have liberty to revive this contempt if it is established at some stage that the matter is pending before the Hon'ble Supreme is not related to the present case.

*S. Raju*  
(Shanker Raju)  
Member (J)

*Majotra*  
5.4.04  
(V.K. Majotra)  
Vice-Chairman (A)

/vv/